

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH.

Registration O.A. No. 596 of 1992

Chander Prakash Saxena Applicant.

Versus

Union of India
and others Respondents.

(By Hon. Mr. Justice U.C. Srivastava, V.C.)

The grievance of the applicant is that the retiral benefits have been given to him after considerable delay and the Railway Administration has denied to give him interest on the delayed payment but under the rules, the administration is bound to pay the interest on the delayed payment. The applicant retired from service on 31.12.1990 and all the dues were not paid to him within a period of 2 months from the date of the retirement. A sum of Rs. 39,663/- was paid to him on 20.5.1991 meaning thereby that ~~ofcourse~~ three months delay was caused in making the payment and a sum of Rs. 2000/- was paid to him on 6.11.1991 i.e. 10 months delay was caused. Under the relevant rules, for the period of delay ^{upto} ~~of~~ one year in making payment, the Railway Administration is liable to pay 7% as interest. As such, so far as the first payment is concerned, the delay of 3 months is caused and so far as ~~second~~ the payment ~~on~~ payment is concerned, the delay of 10 months is caused. As such, the respondents are directed to pay interest to the applicant

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at the rate of 7% so far as the first amount is
concerned for ~~2~~ period of 3 months and so far
as the second amount is concerned, for the
period of 10 months within a period of 2 months
~~the date of communication of this order~~
from ~~today~~. No order as to the costs.


Vice-Chairman

Dated: 6.4.1993

(n.u.)